

HOUSE BUILDING SCHEMES IN DELHI

*210. **Shri Radha Raman:** (a) Will the Minister of Works, Housing and Supply be pleased to state how much money Government propose to spend on house building during the next financial year in the State of Delhi?

(b) What is the scheme to spend this money?

(c) Do Government contemplate subsidizing house-building in the State?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): (a) and (b). A sum of about Rs. 4.4 crores is proposed to be provided next year for the construction of residential accommodation for Central Government employees, displaced persons and members of Parliament. This is apart from the amount that may be allocated to the Delhi State Government and to the employers and co-operatives in the State during the next financial year under the Subsidized Industrial Housing Scheme and towards Slum-clearance measures.

(c) Yes; under the Subsidized Housing Scheme for Industrial workers. The Delhi State Government have already indicated their intention to take advantage of the Scheme during the next financial year.

Shri Radha Raman: May I know, Sir, whether the Government have in view any particular site for this purpose?

Sardar Swaran Singh: Yes, Sir, sites almost all over Delhi.

Shri Nambiar: May I know, Sir, how many houses the Members of Parliament are likely to get during the budget session?

Sardar Swaran Singh: A block has already been handed over, Sir, and it is hoped that some more will come up. Seventy-two MPs' flats are proposed to be constructed during the year 52-53.

Shri K. K. Basu: May I know, Sir, the proportionate sum to be spent on the different categories and also the per capita allotment under different categories?

Sardar Swaran Singh: Sir, it is a lengthy figure work. If my hon. friend is interested, I can give him the figures. But I do not want to take up the time of the House.

Shri T. N. Singh: In the current year which is just coming to a close, may I know how many flats for Members of Parliament were to be constructed and what has been the progress so far?

Sardar Swaran Singh: We are not behind the schedule, Sir, and the figures have already been given.

Shri T. N. Singh: Is it true that the Housing Committee of the House was informed that nearly 70 flats will be constructed before the end of the financial year?

Sardar Swaran Singh: I do not say that that categorical assurance was given, but it was hoped that flats would be coming up, and they are actually coming up. We have already handed over a block of about 8 flats.

Shri Bhagwat Jha: May I know, Sir, if it is the intention of Government to keep the number of flats less than the number of MPs so that they may be forced to keep them during the off session period?

Shri Punnoose: May I know, Sir, how many applications from MPs for bungalows and flats had to be rejected?

Sardar Swaran Singh: This, Sir, is a matter of calculation. We know the number of MPs and also the number of bungalows. Every one is anxious to get a bungalow but we cannot give it to each one of them.

Mr. Deputy-Speaker: It doesn't strictly arise, I think the 'house' matter may stop at this.

CASE AGAINST FORMER DIRECTOR-GENERAL OF A.I.R.

*211. **Shri Lakshman Singh Charak:** (a) Will the Minister of Information and Broadcasting be pleased to refer to the answer to Starred Question No. 2185 asked on the 29th July, 1952, and state what further action has been taken in the case against Shri Lakshmanan, former Director-General of A.I.R. pending before Government?

(b) Has any preliminary report been submitted to Government in this connection?

The Minister of Information and Broadcasting (Dr. Keskar): (a) and (b). As the proceedings in the case have not yet concluded it is not in public interest to make known details of the case.

Shri Lakshman Singh Charak: May I know, Sir, the reason for the delay in deciding the case?